ANF-4F

Application for Closure of Advance Authorisation

[Please see guidelines given at the end before filling the application online]

Application Details

IEC	Entity Name	Application Number	HQ File Number	Applicable Export Foreign Currency	Applicable Foreign Exchange Rate

Authorisation Details

Authorisati onNumber	Authorisati on Type	Custom Notification Number	Nor m Typ e	Export Product Group	EO Period	% EO fulfilled

Export Details

Export Product Group	Applicable currency for EODC

As Endorsed in Authorisation

Authorisa tion Number	Expo rt Seria I No.	SIO N Seri al No.	Item(s) to be export ed / suppli ed	Quant ity	UOM	Total FOB / FOR Value (INR)	Total FOB / FOR Value (in USD)	Export FCC in Authorisa tion	Total FOB / FORvalue (in export FCC)
	ITC(H S) Code				Export item technical characteristic s/Description				

As per Shipping Bills/GST Invoice/Bill of Exports

Authoris ation Number	Shippi ng Bill Numb er/ Bill of Expor ts	Shippi ngBill/ Bill of Export s/GST Invoic	Invoi ce Num ber	Invoice Date	Invoi ce Seria l Num	Quantit y	UOM	Total FOB / FOR Value	Shippi ng bill curre ncy	Foreig n curre ncy excha nge	Tota l FO B / FO R
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numb er / GST Invoic e Numb er	eDate		ber		(INR)	rate in INR	value (in foreign curren cy)
ITC(H S)					Export Item		
Code					Descripti on in invoice/ Shipping bill		

Export as per Importer/Exporter

Auth orisat ion Num ber	Typ eof Exp ort	Shipp ing Bill Num ber/ Bill of Expo rts	Shippin g Bill/ Bill of Export s / GST Invoice Date number / GST Invoice Numb er	Invo ice Nu mbe r	Invoi ce Date	Inv oice Seri al Nu mbe r	Exp ort Serial No.	Quant ity	UO M	Tot al FO B / FO R Val ue (IN R)	Ship ping bill curr ency	Forei gn curre ncy exch ange rate in INR	Tota I FO B / FO R valu e(in forei gn curr ency)	P or t T yp e	So urc e
	IT C(HS) Code							Export Item Descrip tion in invoice/ shippin g bill							

Export Realisation Details

Authorisati onNumber	Shipping Bill no. /Bill of exports/ GST invoices	eBRC No.	Currency of Realisatio n	eBRC Value	eBRC value in applicableexport FCC	Net Realized in FCC

Input as endorsed in Authorisation

Authori sation Number	Ex p ort Ser ial No.	In pu ts as pe r	Inp ut Ite m Seri al No.	Input Descript ion	Input Item technica l features/ Descript ion	IT C (H S) Code	Tota l Qua ntity Req uire d	Quant ity Invali dated	UOM	Tot al CIF Valu e (IN R)	Export FCC in Authori sation	Tot al CIF Value (in Forei gn Curr ency)	Tot al CIF Valu e(in USD

Input as per Bill of Entries/GST Invoices

Authoris ation Number	BOE / GST Invoi ce Num ber	BOE / GST Invo ice Date	Invoi ce Seria l Num ber	Input Item Descript ion in invoice	IT C (H S) Co de	Quant ity	U O M	Tot al CIF Val ue (IN R	Foreig n Curre ncy as per Invoic e	Tot al CIF value (in foreig n curre ncy)	Foreign currency exchange rate in INR (as per invoice date)	Total CIF value(in Applicable foreign currency)

Input as per Importer/Exporter

Autho risatio n Numb er	e o	BO E / G S T In vo ice N u m be r	BO E / G S T In voi ce Da te	Inv oic e Ser ial Nu mb er	Qu ant ity as per inv oic e	Qua ntity Con sum ed	Bala nce Qua ntity (Unu tilise d)	U O M	To tal CI F Va lu e(I N R)	Tot al CIF of unu tilis ed (IN R)	For eig n Cu rre ncy as per Inv oice	For eign cur ren cy exc han ge rate in INR	Tot al CIF val ue (in fore ign cur ren cy)	Tot al CIF valu e(in App lica ble forei gn curr ency)	Add ition al expo rts effec ted in prop ortio n to exce ss inpu ts	Input quanti ty reduce d propor tionate ly in the author isation	Re ma rks	P o r t T y p e	So ur ce
	ITC Cod	C (HS le)								Input Descri in invo	ption								

Tax Receipt Details

Challan Number	Challan Date	Challan of amount paid (in Rs)	Challan Interest	Remarks

Additional Input Details

Authorisation Number	Claim under reduced benefits of Appendix 4D	Serial Number from Appendix 4D	Remarks
Authorisation Number	Item(s) declared do not fall under Appendix 4J	Serial Number from Appendix 4J	Remarks

Free of Cost as endorsed in Authorisation

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Drawback Details as endorsed in Authorisation

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Drawback Details as per Shipping Bill

Authorisati onNumber Regill No. Shippi ngBill eNo. No. Invoic e Descripti ck Quanti y	M Value	Value of Item (In foreign currenc	/		
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Norms Committee Decision

Authorisation No.	Meeting Number	HQ File Number	Norms Committee Decision

Value Addition Details

Declared	Fulfilled FOB	Minimum FOB Required	Short Fall by Value	Min VA Required	% Fulfilled

Redemption Matrix

Of Authorizations	Of Export Items	Of Input Items

Redemption Details

Export Item	Quantity	UOM	Input Name	Quantity	UOM
Name					

Regularization Details

Ermant Itam	Overtity	UOM	Input Name	Quantity	UOM	
Export Item Name	Quantity	UOM	Quantity UOM			
Tume	<u> </u>	-				

Bond Waiver Details

E and Idams	0	UOM	Input Name	Quantity	UOM
Export Item Name	Quantity	UOM			
	l				

Surrender Details

Export Item Name	Quantity	UOM	Input Name	Quantity	UOM
Penalty to be pai	d				
Penalty as per Importer / Exporter					
Import Validity Date					

Attachment Details

Attachment Type	Remark	Attachment Name

DECLARATION / UNDERTAKING

- 1. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from. If found incorrect or false, it will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- 2. I/We undertake to abide by the provisions of FT(D and R) Act, the Rules and Orders framed there under, the FTP, HBP v1, HBP v2 and the ITC(HS) Classification of Export & Import Items.
- 3. I / We hereby certify that none of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT.
- 4. I/We hereby certify that the Proprietor/Partner(s)/Director(s)/Karta/Trustee, as the case may be, of the firm/company is/are not associated as Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/company which is in the caution list of RBI.
- 5. I/ We hereby declare that I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP v1, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
- 6. I / We hereby declare that no export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period forwhich RBI permission has been obtained.
- 7. I hereby certify that I am authorised to verify and sign this declaration as per Paragraph 11.06 of the FTP.

? Tick the box as acceptance of declaration/ undertaking and fill in the details below.

Place	Date	
Name	Designation	
Email	Mobile	
Office		
Address		
Residential		
Address		

DSC / E-Sign Details											
S.N o.	E-sign Type	Serial Number	Signed Date	Certificate Type	Certifying Authority	Common Name	Organisa tion	Certificate Issued Date	Certificate Expiry Date		

GUIDELINES FOR APPLICANTS

[Please see Paragraph 4.46, 4.47 of HBP]

- 1. Application shall be filed by the authorized signatory as per para 11.06 of FTP.
- 2. Please upload following documents:

a. For physical exports:

- i. e-BRC / Bank Certificate of Exports and Realization in the form given at Appendix 2U or Foreign Inward Remittance Certificate (FIRC) in the case of direct negotiation of documents or Appendix 2L in case of offsetting of export proceeds. However, authorisation holders have the option to submit BRC in the format of Appendix-22A as per HBP (2009-2014) till such time online filing of EODC is enabled. In case of export to OFAC listed countries, exporter may submit FIRC alongwith the self-declaration that e-BRC could not be generated by the concerned bank.
- ii. EP copy of the shipping bill(s) containing details of shipment effected or bill of export in case of export to SEZ. However no hard copy of Shipping Bill(s) shall be required to be filed for EO discharge for shipments from EDI Ports. Wherever printouts of EP Copy of shipping bill is not provided to exporters by Customs Authorities in terms of Circular No-55/2016-Customs dated 23.11.2016, applicant will have the option to submit self-attested copy of Exporter Copy of shipping bill till such time facility of online verification of shipping bills is made available to RAs.
- iii. Statement of exports and Imports made and actual consumption of inputs in the items exported towards discharge of export obligation prepared and duly certified by Independent Chartered Accountant.
- iv. FOB value of export for the purpose of VA shall be arrived at after excluding the Foreign Agency Commission, if any.
- v. In case where CENVAT credit / ITC credit facility on inputs have been availed for the exported goods, the goods imported against Advance Authorization shall be utilized only in the manufacture of dutiable goods whether within the same factory or outside (by a supporting manufacturer) even after completion of export obligation, for which the authorization holder shall produce a certificate from either the jurisdictional Central Excise authority /Customs authority or Independent Chartered Accountant or Cost Accountant, at the option of the exporter.

b. For deemed exports:

- i. A copy of the invoice or a statement of invoices duly signed by the unit receiving the material certifying the item of supply, its quantity, value and date of such supply. However in case of supply of items which are non excisable or supply of excisable items to a unit producing non excisable product(s), a project authority certificate (PAC) certifying quantity, value and date of supply would be acceptable in lieu of excise/GST certification. However, in respect of supplies to EOU/EHTP/ STP/ BTP, procedure prescribed in Circular No. 14/14/2017-GST dated 6th November, 2017 issued by GST Policy Wing, Central Board of Excise and Customs, Department of Revenue shall be followed. Accordingly, copy of Form A along with the copy of Tax invoice duly endorsed by recipient shall be considered as proof of deemed export supplies. However in case of supply of the product by the Intermediate supplier to the port directly for export by the ultimate exporter (holder of Advance Authorization or DFIA) in terms of paragraph 4.30 of HBP, copy of the shipping bill with the name of domestic supplier as Intermediate supplier endorsed on it along with the file No. / Authorization No. of the ultimate exporter and the intermediate supplier shall be required to be furnished.
- ii. Payment certificate from the project authority in the form given in Appendix 7D supported by e-BRC or BRC in the format of Appendix-22B as per HBP (2009-2014).
- iii. A statement of supplies giving details of supply invoices and indicating the invoice number, date, FOR value as per invoices and description of product.
- iv. A statement of imports indicating bill of entry wise item of imports, quantity of imports and its CIF value.
- v. In case where CENVAT/ITC credit facility on inputs have been availed for the exported goods, the goods imported against Advance Authorization shall be utilized only in the manufacture of dutiable goods whether within the same factory or outside (by a supporting manufacturer) even after completion of export obligation, for which the authorization holder shall produce a certificate from either the jurisdictional Central Excise Supdt. or Independent Chartered Accountant or Cost Accountant, at the option of the exporter.